

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 439 of 2020

In the matter of:

Raunaq EPC International Ltd.

....Appellant

Vs.

**Hiranmaye Energy Ltd., Formerly known as India
Power Corporation (Haldia) Ltd.**

....Respondent

Present:

Appellant: Mr. Virender Gnada, Senior Advocate with Mr. P. K. Mittal, Mr. Rakshit Pandey, Mr. Vishal Ganda, Mr. Ayandeb Mitra and Ms. Anushka Sarkar, Advocates.

Respondent:

ORDER

18.03.2020: Mr. Virender Ganda, learned senior counsel representing the Appellant submits that the Respondent – Corporate Debtor has in its emails dated 28th January, 2019, 6th February, 2019 and 4th April, 2019 while acknowledging the liability undertaken to make the payment and in view of the same the impugned order cannot be sustained.

Let notice be issued on the Respondent by Speed Post. Requisites alongwith process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of the Respondent, let notice be also issued through email.

Post this appeal 'for admission (after notice)' on **22nd April, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc